

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 199 of 2019

IN THE MATTER OF:

Navneet Gupta

.....Appellant

Vs.

Bharat Tractors Pvt. Ltd. & Ors.

.....Respondents

Present :

For Appellant:

Mr. Saurabh Kalia, Mr. Palash Agarwal, Mr. Siddharth Tandon, Advocates

For Respondents:

Mr. Darpan Wadhwa, Sr. Advocate along with Mr. Rohan Jaitley, Mr. Pallav Pandey, Mr. Pragalbh Bhardwaj, Mr. Toyesh Tewari, Advocates for R-5,6,7 and 10

O R D E R

30.07.2019 - Let notice be issued on the Respondents by speed post. Mr. Pallav Pandey along with Mr. Darpan Wadhwa, Sr. Counsel appears on behalf of Respondent Nos. 5,6,7 and 10. No further notice need be issued on them. They are allowed two weeks' time to file reply-affidavit. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

Let notice be issued on rest of the Respondents by speed post. Requisite along with process fee be filed by 31st July, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

...contd.

Post the case for 'admission' on **2nd September, 2019** within two cases.

The appeal may be disposed of at the stage of admission.

Until further orders, the operation of impugned order dated 7th June, 2019 shall remain stayed.

However, it will be open to the parties to propose amicable settlement and may make proposal for Mediator for such settlement.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc